

One another aspect which I would like to bring to your kind notice is this. I would like to tell you that the events that have developed from the end of 1986 and in the beginning of 1987 - be it the letters from the President which were clandestinely leaked out to the Press, or the HDW matter which was openly deliberately leaked out as the Defence Minister has already said, to the Press and the matter of Bofors that has come out, and with the clamouring of the Opposition parties that the Government should resign - do you think that there is no design in all these things? It runs as a thread. What else is it except destabilization? And there was a continuous conspiracy, and they wanted to make capital out of it, where they had no evidence whatsoever.

I would not like to take more time. I have perhaps explained the matter in detail. I would only like to advise my friends, and submit that so many discussions have taken place about Bofors. The drama is over, but the players are not willing to make a graceful exit. In my submission, my friends have fallen in love with their performance...

SHRI SOMNATH CHATTERJEE: We have all been washed out by his 1 1/2-hour performance.

SHRI P. SHIV SHANKER: They do not seem to mind that the theme has exhausted itself. The audience is restive, they have nothing to sustain the interest; but still you would go on. As I said earlier, I again recall the cartoon: "And they would go on saying Bofors, Bofors..."

17.59 hrs.

STATEMENT RE. DEATH OF SHRI K. VASUDEVA PANICKER, MEMBER OF PARLIAMENT (RAJYA SABHA) ON MAY 3, 1988

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SARO) KHAPARDE: The House

is aware of the sad and untimely death of our colleague Shri K. V. Panicker on 3/5/1988. Shri K. V. Panicker was examined last week at the LNJP Hospital of Delhi Administration. The patient Shri K. V. Panicker was diagnosed as a case tuberculosis of lymphnode. Dr. R. B. Singh, who is a private practitioner holding the degree of BIMS and also a personal physician of the deceased administered streptomycin injection.

At 10.00 P.M. on 2/5/1988, Shri K. V. Panicker was brought to the Casualty Department of LNJP Hospital by Dr. R. B. Singh. Shri K. V. Panicker was in an unconscious state. On examination, it was found that Shri Panicker had no spontaneous respiration, and peripheral pulses were absent, heart sounds were absent and both his pupils were semi-dilated and fixed. He was immediately rushed to resuscitation ward. With provisional diagnosis of cardio-pulmonary arrest, resuscitative measures were carried out by Dr. D. D. Kulpati, Prof. M. Khalilullah and other doctors. Despite all possible efforts including intra-cardiac pacing, the patient could not be revived and was declared dead at 0.40 hours on 3/5/1988.

18.00 hrs.

Police have registered a case - FIR No. 205/88 dated 3/5/1988 under Section 304/A IPC. The Police authorities have arrested Dr. R. B. Singh who administered the medicine on 3rd May, 1988 (AN). and subsequently he was released on bail. According to the Police authorities, the doctors had purchased 10 vials of medicine out of which 5 vials were manufactured by M/s. IDPL and 5 vials manufactured by M/s. Sarabhai Chemical from Navjeevan Medicos, Hauz Kazi. One empty vial (IDPL manufactured) which was administered and the remaining vials were recovered from the doctor. The Police authorities are investigating the matter further.

SHRI ASUTOSH LAW (Dum Dum): This is a very serious matter. (Interruptions)

MR. DEPUTY SPEAKER: On the statement straightway, we cannot discuss anything. If you want to have a discussion on this, you give a separate notice.

(Interruptions)

DR. DATTA SAMANT: The testing should have been done; the testing was not done. It is a common knowledge. *(Interruptions)*

MR. DEPUTY-SPEAKER: Order, order, please. On the statement straightway, we cannot discuss anything. You have to give a separate notice if you want to have a discussion on this subject.

(Interruptions)

SHRI SHANTARAM NAIK (Panaji): At the time of giving it, it should have been tested. *(Interruptions)*

MR. DEPUTY-SPEAKER: No discussion on the statement.

KUMARI MAMATA BANERJEE (Jadavpur): We want a discussion on this.

MR. DEPUTY-SPEAKER: You have to give a separate notice for this. Order, order, please.

(Interruptions)

MR. DEPUTY-SPEAKER: Whatever it is, we cannot discuss it on the statement straightway. Shri goswami

SHRI DINESH GOSWAMI (Guwahati): Are we continuing our discussion? There is a meeting of the IPG at 7 p.m. I think this is a very important subject. So, don't ask us to speak now.

MR. DEPUTY-SPEAKER: We have to continue this discussion.

SHRI DINESH GOSWAMI: Since there is a meeting of the IPG at 7 p.m., let us adjourn the House.

SHRI BASUDEB ACHARIA (Bankura): We should adjourn the House.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): It was decided by the Chair this morning that the debate will be concluded today and the reply will be tomorrow.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): It was decided in the Business Advisory Committee that the debate will be concluded today and the Minister will reply tomorrow.

SHRI DINESH GOSWAMI: We have a meeting of the IPG. So, we would like to discuss it tomorrow.

SHRI BASUDEB ACHARIA: We have to attend that meeting.

SHRI H. K. L. BHAGAT: It was discussed in the Business Advisory Committee. The same thing was said by the Speaker in the morning. So, let us continue the discussion.

SHRI BASUDEB ACHARIA: We should adjourn the House at 6.30 p.m. - after half an hour.

MR. DEPUTY-SPEAKER: Shri Dinesh Goswami.

18.05 hrs.

DISCUSSION UNDER RULE 193--*Contd.*

[English]

Report of the Joint Committee to enquire into Bofors Contract--Contd.

SHRI DINESH GOSWAMI (Guwahati): Mr. Deputy-Speaker, the distinguished speaker who preceded me spoke about drama. It appears that the Centre is not in the grip of a fever Ramayana. And to-day we see a curious spectacle, that those people who are suspected of FERA violations, economic offenders, they have all under-